

ITEM NO.1

COURT NO.13

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 135/2010

BUDHADEV KARMASKAR

Appellant(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(ONLY I.A NO. 80140/2020 APPROPRIATE ORDERS/DIRECTIONS TO BE LISTED)

[Jail Petition, AOR]

Date : 02-09-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

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UPON hearing the counsel the Court made the following
O R D E R

Vide order dated 19.05.2022, we have accepted certain recommendations. The recommendation No. (iv) of the said recommendations read thus:

"(iv) The State governments may be directed to do a survey of all ITPA Protective Homes so that cases of adult women, who are detained against their will can be reviewed and processed for release in a time-bound manner."

Mr. Anand Grover, learned senior counsel appearing for the respondent(s) submits that a survey as directed by this Court, has not been done by the State Governments.

We, therefore, direct the State Governments to conduct a Survey in accordance with recommendation No.(iv) and submit a report to this Court within a period of 12 weeks from today.

The report shall be submitted on an affidavit filed by the Secretary of the concerned Department of the respective State Governments.

With regard to our direction contained in the order dated 29.11.2021, Mr. Jayant K. Sud, learned Additional Solicitor General, seeks one week's time so as to take appropriate instructions from the appropriate authority.

List this matter after one week.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

